

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.220 – IA/724(AHM)2021
ITEM No.221 – IA/812(AHM)2021
ITEM No.222 – IA/1038(AHM)2022
ITEM No.223 – IA/228(AHM)2023
in
CP(IB) 140 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

OXYZO Financial Services Pvt Ltd
V/s

.....Applicant

P.Praful & Company Agency (India) Pvt Ltd

.....Respondent

Order delivered on: 26/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

Mr. Harmish Shah, Advocate for the applicant in IA 812 of 2021
Mr. Sumit Parikh, Advocate for the respondent in IA 812 of 2021
Mr. Shivam Roy, Adv. for Mr. Tirth Nayak, Adv. for the applicant in IA 1038 of 2022
Ms. Sheenu Talreja Proxy Adv. for Ms. Natasha D. Shah, Adv. for the respondent in IA 1038 of 2022 and for the applicant in IA 228 of 2023
Mr. Vishwajitsinh Jadeja, Adv. for Mr. Sunil Kumar, Adv. for R2-Canara Bank in IA228/23

ORDER

IA/724(AHM)2021 & IA/812(AHM)2021

List for further consideration on 28.06.2024.

IA/1038(AHM)2022 & IA/228(AHM)2023

Ld. Counsel for the Resolution Professional is directed to appear on next date of hearing and clarify as to why dissolution application has been filed when there are so many IAs pending and there are two Financial Creditors have also appeared in those matters.

List for further consideration on 28.06.2024.

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DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)